IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWELFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 34281 OF 2025

Between:

Koppula Bharath Simha, S/o. Koppula Venkataiah, Aged about 20 years, Occ-Student, R/o. H.No. Plot No. 287 WP, Road No.7A, Madgul, Mahabubnagar, Telangana.-509321

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for uploading NRI documents for exercising web options for admission into MBBS/ BDS course under Management Quota C Category in Stray Vacancy phase of counselling for the academic year 2025- 26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/ BDS course under Management Quota C category for the academic year 2025- 26 in Stray Vacancy phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for uploading NRI Documents and to permit him for exercising web options for admission into MBBS/ BDS course under Management Quota C category for the academic year 2025-26 in Stray Vacancy phase of counselling, pending disposal of the writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH
Counsel for the Respondent No.1: SRI TANDRA RAMESH, AGP FOR MEDICAL HEALTH & FW
Counsel for the Respondent No.2: Ms. ISHRATH BEGUM FOR SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.34281 of 2025

ORDER:

Heard Mr. L.Ram Singh, learned counsel for the petitioner, Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 and Ms. Ishrath Begum, learned counsel representing Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (for short 'the University'), appearing for respondent No.2.

2. The petitioner in this writ petition has prayed for the following relief:

> "For the reasons stated above, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for uploading NRI documents for exercising web options for admission into MBBS/BDS course under Management Quota "C" Category in Stray Vacancy phase of counselling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the

respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "C" category for the academic year 2025-26 in Stray Vacancy phase of counselling and pass such order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in B-category, he could not upload for C-Category i.e., NRI Category as he could not get sponsor letter and NRI documents. Therefore, he approached respondent No.2 to consider his request under C-Category, but respondent No.2 is not permitting him to seek admission against Management Quota in 'C/NRI' Category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

4. Learned counsel appearing for the University submitted that the last date of registration was 22.09.2025 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by her that, in case the petitioner submits a representation, the

same shall be dealt with by the University in accordance with law.

5. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (02) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-T. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana -500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.
LS

HIGH COURT

DATED:12/11/2025

ORDER

WP.No.34281 of 2025



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9)

kpr
20/11/25